

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

CP (IB) No. 254/Chd/Hry/2022

IN THE MATTER OF:
Globe Fincap Limited

...Petitioner-Financial Creditor

Versus

CPR Capital Services Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 08.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate.

For the Respondent : Mr. Deokant Tripathi, Advocate.

ORDER

A date is jointly requested by the learned counsels for both the parties on the ground that the learned counsel for the respondent is out of station due to some personal reasons. The learned counsel for the petitioner has stated that he has earlier filed rejoinder but the same has some defects which has been removed now. The rejoinder has already been filed vide Diary No. 1384/8 dated 05.06.2024 and the same is taken on record. The written submissions filed by the learned counsel for the Petitioner-Financial Creditor vide Diary No. 1384/10 dated 2024 are also taken on record. The learned counsel for the Respondent is directed to file the short-written submissions within one week with a copy in advance to the counsel opposite. Last opportunity is granted for filing the short written submissions. List on 22.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 08, 2024
Mukta